

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3333
ANSWERED ON:13.08.2010
NOTIFYING SCHEDULED AREAS
Mahant Dr. Charan Das

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criterion for notifying areas as schedule 5 and schedule 6 under the constitution;
- (b) the details of scheduled areas notified under the schedule 5 and schedule 6 in the country, State-wise;
- (c) whether allocation and utilisation procedure for various welfare schemes for schedule 5 and schedule 6 are differentiated; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (Dr. TUSHAR A. CHOUDHARY)

- (a) The criteria followed for declaring an areas as 'scheduled areas' under Fifth Schedule are preponderance of tribal population; compactness and reasonable size of the areas; under development nature of the area; and marked disparity in economic standard of the people. The criteria are not spelt out in the Constitution of India. The specification of 'scheduled areas' in relation to a particular State is by a notified Order of the President, after consultation with the State Government concerned. The tribal areas have been specified in Parts-I, II, IIA and III of the table appended to the paragraph 20 of the Sixth Schedule to the Constitution.
- (b) Scheduled Areas under Fifth Schedule have been notified in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Orissa and Rajasthan. The Sixth Schedule of the Constitution of India refers to Tribal Areas within the States of Assam, Meghalaya, Tripura and Mizoram.
- (c) No Madam,
- (d) Does not arise.